

(a) Yes, Sir.

(b) The report of the evaluation is awaited from the Ford Foundation consultant who conducted it.

(c) Does not arise].

श्री भक्त दर्शन : श्रीमन्, मैं यह जानना चाहता हूँ कि फोर्ड फाउण्डेशन की रिपोर्ट के आने की कब तक उम्मीद की जाती है ?

Shri Sham Nath: I suppose, we will get the report within about two months.

Shri Bhagwat Jha Azad: May I know whether apart from the Ford Foundation any assessment has been made and whether on the basis of that report Government consider the desirability of extending its use in other big cities as well?

Shri Sham Nath: Yes, Sir; besides the preliminary investigation which has already been conducted, we have received reports from classroom teachers and on their basis and on the basis of personal contacts with school teachers, we are of the opinion that this TV service has been very useful.

श्री कछवाय : मैं जानना चाहता हूँ कि इस काम में अब तक कितना खर्च हुआ है ?

श्री शामनाथ : इस में गवर्नमेंट आफ इंडिया को ४ लाख, २६ हजार ६० खर्च करना है और जहाँ तक फोर्ड फाउण्डेशन ग्रान्ट का ताल्लुक है, वह ४ लाख, ७४ हजार, ५०० डालर्स है।

Arrears of Rent

*12. { Shri K. C. Pant:
Shri Morarka:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that more than Rs. 32 lakhs are in arrears in respect of rent due from Government servants, Government departments, foreign missions, etc.;

(b) if so, since when it is due;

(c) the reasons for the same; and

(d) the steps taken to recover the amount?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri P. S. Naskar): (a) to (d). A statement is laid on the Table of the House. [See Appendix I, annexure No. 1].

Shri K. C. Pant: May I know why such large outstandings are allowed to accrue particularly in the case of Government servants and Government Departments when it is relatively easy to make adjustments either from out of their salaries or by book adjustments?

Mr. Speaker: The statement says that they are being deducted from their monthly salaries.

Shri K. C. Pant: Some amounts are outstanding since before 1955.

Shri P. S. Naskar: In the statement it has been stated that the maximum amount of money is due from Government servants but it is not exactly an arrear. It is a matter of book adjustment and we are taking all possible steps to expedite the book adjustments.

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna): May I add to the reply given by my colleague that the question raised by Shri K. C. Pant can be answered in this way? The total amount which was due then was Rs. 8-20 crores. As against that, the arrears today are only Rs. 3 lakhs while in the other case, where the arrears today are round about Rs. 18 to 20 lakhs, the total demand was Rs. 14 crores. You will realise that very little is outstanding.

श्री प्रकाशवीर शास्त्री : क्या मैं जान सकता हूँ कि इन सरकारी कर्मचारियों, सरकारी विभागों और विदेशी मिशनस के अतिरिक्त देश के कुछ प्रमुख व्यापारियों और

प्रमुख संस्थाओं की ओर भी इस प्रकार का पैसा बकाया है? यदि हाँ, तो उसकी संख्या क्या है?

अध्यक्ष महोदय : यह इस सवाल से नहीं उठता।

Shrimati Renn Chakravartty: Why is it that for even houses rented on behalf of the Government rents are kept outstanding? For example, in the city of Calcutta, there are quite a number of houses whose rents have not been paid by the Government departments themselves.

Shri Mehr Chand Khanna: It is only a question of book adjustment. The money goes into the national kitty. Whether I get money from the Ministry of Information and Broadcasting or it is outstanding, it is not very material. What is material is, where the money is due from non-government servants, we make every possible effort to see that the dues are realised and if they are not realised, I take strong action.

Shri Morarka: The hon. Minister said that some of the amounts are pending book adjustment. What is the actual nature of the book adjustment which has not been done so far?

Shri Mehr Chand Khanna: I have said so. Against a total demand of over Rs. 14 crores, the amount remaining outstanding today is only a few lakhs.

Shri Morarka: That is not the question. In the statement, it is said that some of the amounts are pending book adjustments. Actually, the amount is not recoverable. What is the nature of the book adjustment which is pending?

Shri Tyagi: Clerical error.

Shri Mehr Chand Khanna: The total amount due from Government servants for the period which has been mentioned in the question is Rs. 18.60 lakhs.

Shri Morarka: Why is it so? What is the book adjustment that is pending?

Shri Mehr Chand Khanna: I am stating that we have got to get these adjustment orders from the various Ministries. The number of Government servants is over 30,000 which is not a small number, including Members of Parliament.

Shri Tyagi: I would like to make it clear so that there is no misunderstanding about Members of Parliament, that every month it is deducted from our salary bills.

Mr. Speaker: Order, order. The hon. Minister is talking of book adjustment: not that they are actually in arrears.

Shri Harish Chandra Mathur: The hon. Minister's observations regarding Members of Parliament are absolutely unwarranted.

Shri S. N. Chaturvedi: Why is it that such large arrears accumulated if book adjustment was being done regularly?

Shri Mehr Chand Khanna: I dispute the premises. I go on saying that the arrears are insignificant, taking the demand into consideration.

Shri S. N. Chaturvedi: It is Rs. 8 crores and 14 crores under the two heads.

Shri Mehr Chand Khanna: That is the total....

Mr. Speaker: The hon. Minister should not reply to a question that I have not allowed. He should first look to me. Shri Sinhasan Singh.

Shri Sinhasan Singh: What are the classes of Government servants whose arrears are lying still: class I or class II or class IV?

Shri Mehr Chand Khanna: I have no idea at all. They are all allottees: may comprise class I, II, III and IV. I have no figures.

Shri Sinhasan Singh: My question was.....

Mr. Speaker: Order, order.

Dr. L. M. Singhvi: The statement says that there is an outstanding of Rs. 0.02 for the period up to 31st March, 1955. I would like to know how this is allowed to be outstanding against Ex-Members of Parliament?

Shri Mehr Chand Khanna: Ex-Members of Parliament: their number is roughly 11 who are no longer Members of Parliament. They have not vacated their quarters. Unfortunately I have to take action against them.

Shri Jaipal Singh: Since there are only 11 Ex-Members of Parliament, may I know the break-up party-wise?

Shri Hari Vishnu Kamath: The statement may be laid on the Table.

Mr. Speaker: Order, order. All parties are equally responsible. We should not go into these details.

श्री रामसेवक यादव : मैं चाहता हूँ कि यह बतला दिया जाए कि किन किन दलों के लोग कब्जा किए हुए हैं और नहीं छोड़ रहे हैं।

अध्यक्ष महोदय : यह सवाल तो किया जा चुका है। माननीय सदस्य ने कोई नया सवाल नहीं किया है।

श्री प्रकाशवीर शास्त्री : मैंने पहले जो प्रश्न किया था कि क्या इनके अतिरिक्त देश के किन्हीं प्रमुख व्यापारियों और संस्थाओं के ऊपर भी पैसा बकाया है, उसके लिए आपने कहा कि प्रश्न नहीं उठता। लेकिन इसमें जो विवरण दिया गया है उस में जो "आदि" शब्द आया है, उसके गर्भ में यह प्रश्न आ सकता है।

अध्यक्ष महोदय : अगर मुझ से गलती भी हुई है तो वह वैसी ही रहेगी।

श्री रामेश्वरानन्द : अध्यक्ष महोदय से जो गलती हुई है वह वैसे ही क्यों रहेगी, इसका क्या कारण है?

अध्यक्ष महोदय, आर्डर आर्डर, थाप बंद जाएं।

जब इस सदन ने मुझे इस कुर्सी पर बिठाया है तो जो फैसला मैं करूंगा वह उस वक्त के लिए मानना पड़ेगा, कभी वह गलत होगा कभी ठीक होगा, वह सब ठीक मानना पड़ेगा।

Situation in Congo

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*13. { **Shri Harish Chandra Mathu**
Shri Indrajit Gupta:
Shri Daji:

Will the **Prime Minister** be pleased to state:

(a) to what extent situation in Congo has improved; and

(b) what steps have been taken to implement U.N. Secretary General's new formula for integration?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) There has been no concrete improvement recently in the Congo situation. In fact, Mr. Tshombe appears to be pursuing his old tactics of prolonging negotiations as far as possible, in order to avert decisive action being taken against him, and to gain time, which he utilises to strengthen himself politically and militarily.

(b) The implementation of the Plan of the 20th August, 1962, is in the hands of the Government of the Republic of Congo and the United Nations. The Government of India do not know the details of the steps taken to implement the Plan. It is, however, understood that three Commissions, one on military and two on financial matters have been set up, and are working to settle the terms of the integration of Katanga into the rest of the Congo. Agreement in principle has been reached on certain matters, but it is only when these agreements are actually implemented that real progress can be said to have been made.